

(d) whether Government have tried to find out how and where over Rs. 200 crores in grants and loans have been spent ; and

(e) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The Khadi and Village Industries Commission was established on 1.4.57. Since its inception till 31.3.69 loans given amount to Rs. 79.18 crores and grants to Rs. 136.62 crores, including an amount of Rs. 21.53 crores given as subsidy in lieu of interest on loans payable by the Commission.

(b) The amount of loans repaid by the Commission is Rs. 1.44 crores representing part repayment of a special loan of Rs. 3.81 crores which is included in the amount mentioned in answer to part (a) of the question. The amount of interest paid by the Commission till 31.3.68 is Rs. 87.14 lakhs.

(c) Any formal security has not been taken from the Khadi and Village Industries Commission against the loans given to it. The assets of the Commission in addition to those of the various institutions to whom the Commission has dispersed the loans form the real security for Government funds since, in the event of the loans being recalled by Government these assets will have to be realised for repayment of Government loans. The value of the Commission's assets is being ascertained and a statement giving this information will be laid on the Table of the House in due course.

(d) Yes, Sir. The accounts of the Commission are subject to regular audit.

(e) Does not arise.

Price of Cement

9397. SHRI B. K. DASCHOWDHURY :
SHRI ONKAR LAL
BERWA :
SHRI RAMAVTAR
SHARMA :
SHRI MUHAMMAD
SHERIFF :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE

AND COMPANY AFFAIRS be pleased to state :

(a) whether the decision on the current cement prices in the country has been finalized by Government ;

(b) whether the cost of production of cement has increased ;

(c) whether the price of cement has also been increased ; and

(d) if so, to what extent ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS SHRI (F. A. AHMED) : (a) to (d). Yes, Sir. It has been decided to fix a uniform ex-works price of Rs. 100 per tonne for all cement factories from the 16th April, 1969, except in the case of three sub-standard units for which a separate price will have to be fixed taking into account their special circumstances. Consequent to the increased ex-works price, the free-on-rail-destination selling price has been increased by Rs. 3.60 per tonne with effect from the 16th April, 1969.

Issue of liquor licences in U.P.

9398. DR. SUSHILA NAYAR : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the number of liquor licences, district-wise for the country and foreign liquor issued before the promulgation of the President's Rule in Uttar Pradesh ;

(b) the number of such liquor licences, district-wise issued after the imposition of the President's Rule in Uttar Pradesh ;

(c) the number of hoarding advertising liquors and wines put up in Uttar Pradesh ; and

(d) whether it is a fact that one dry day a week (Tuesday) used to be observed before the imposition of the President's Rule and this has since been cancelled ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE